CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 236/MP/2015

Subject: Petition to recover the transmission charges from the date of

completion of first element of the transmission project.

Date of hearing: 6.1.2016

Coram : Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Petitioner : Kudgi Transmission Limited

Respondents : Bangalore Electricity Supply Company Limited and others

Parties present : Shri Alok Shankar, Advocate, KTL

Shri Akansha Tyagi, Advocate, PGCIL Sri Aryaman Saxena, Advocate, PGCIL

Shri Ajay Dua, NTPC Shri B.S. Rajput, NTPC

Ms. Jayantika Singh, POSOCO

Record of Proceedings

Learned counsel for PGCIL requested for time to reply to the petition. Request was allowed by the Commission.

- 2. After hearing the learned counsel for the parties, the Commission directed PGCIL to file its reply, on affidavit, by 15.1.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 22.1.2016.
- 3. The Commission observed that the petitioner has submitted declaration of deemed COD of entire elements (both D/C lines i.e line-A and line-B). However, CEA vide its letter dated 28.7.2015 has approved energisation of only 400 kV D/C Kudgi TPS-Narendra (New) transmission line i.e line-A. The Commission directed the petitioner to submit, on affidavit, by 22.1.2016 as to whether the line-B has also charged and submit the necessary CEA charging certificate in this regard.
- 4. The Commission directed PGCIL to submit on affidavit, by 22.12016 (i) date of commissioning of multicircuit tower associated with line-B of 400 kV D/C Kudgi TPS-Narendra (New) transmission line which was under the scope of PGCIL, and (ii) CEA charging and RLDC certificates for bays at Narendra (New) associated with Kudgi TPS-Narendra (New) D/C lines.

- 5. The Commission directed NTPC to submit RLDC certificate for the bays at NTPC end associated with Kudgi TPS-Narendra (New) D/C lines.
- 6. The Commission directed that due date of filing the reply, rejoinder and information should be strictly complied with failing which the petition will be disposed on the basis of the documents already on record.
- 7. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-(T. Rout) Chief (Law)